

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:786

ANSWERED ON:25.02.2009

PERMISSION TO OIC CARD HOLDERS FOR PROFESSION

Adsul Shri Anandrao Vithoba

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether the Government proposes to allow Overseas Indian Citizenship (OIC) card holders to practise their professions in India as reported in The Hindu dated 09 January, 2009;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a) to (c): A notification No.S.O. 36(E) dated 5th January, 2009 granting parity to registered Overseas Citizens of India (OCIs) with Non-resident Indians (NRIs) for pursuing their professions as doctors, dentists, nurses, Pharmacists, advocates, architects and chartered accountants, in pursuance of the provisions contained in the relevant Acts, has been issued by the Government on 6th January, 2009.